

In the National Company Law Tribunal, Jaipur

Item No. 107

IA No. 444/JPR/2019

IA No. 378/JPR/2019

IA No. 337/JPR/2019

IB No. 601(ND)2018

TA No. 69/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Packwell (India) Pvt. Ltd.

.....Applicant/Petitioners

VS.

Emgee Cables and Communication Ltd.

.....Respondent

Order delivered on 10.01.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s)

:

Anubha singh, Adv.

Satyendra Khorania, Liquidator

For Respondent(s)

:

Banwari Lal, Adv.

Mahesh Kumar Saini, Adv.

Amol Vyas, Adv.

Uma Nand Vijay, Assistant Director

ORDER

The second progress report submitted by the Liquidator is taken on record with just exceptions. Liquidator is directed to apprise further developments in the matter after 6 weeks.

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Advocate, Shri Banwari Lal has appeared on behalf of the Enforcement Directorate and stated that Vakalatnama has been filed in this matter and sought

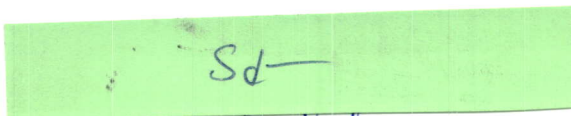
time for filing reply. Ten days time has been granted for filing reply in the matter and no further extension of time will be granted as the liquidation process is in advanced stage. Post the matter to 23.01.2020.

IA No. 378/JPR/2019

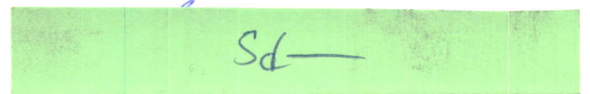
Advocate, Shri Mahesh Kumar Saini has appeared on behalf of the respondents and sought time in the matter. Ten days time has been granted at the request of the counsel. The counsel is directed to note that no further extension of time will be granted as the Liquidation process is in advanced stage. Post the matter to 23.01.2020.

IA No. 337/JPR/2019

The request made by the applicant for inspection of records is permitted and IA No. 337/JPR/2019 stands disposed off.



(RAGHU NAYYAR)
TECHNICAL MEMBER



(P. S. N. PRASAD)
JUDICIAL MEMBER